COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 297 OF 2018 & IA NOS. 1245, 1246, 1250, 1327, 1507, 1558 OF 2018

Dated: 1st November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

M/s Jay Madhok Energy Private Limited ...Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Counsel for the Appellant(s) : Mr. Ranjit Kumar, Sr. Adv.
Mr. K.K. Rai, Sr. Adv.
Mr. Gopal Jain, Sr. Adv.
Mr. Vineet Malhotra
Mr. Mohit Paul
Mr. Vishal Gohri

Counsel for the Respondent(s) : Mr. Prashant Bezboruah for R.1

Mr. Sanjay Poovayya, Sr. Adv.
Mr. Piyush Joshi
Mr. Sumiti Yadava
Ms. Parminder Kaur
Mr. Pratibhanu Kharola
Ms. Priyanka for R.2

ORDER

Mr. Ranjit Kumar, learned senior counsel for the appellant seeks some time to place on record a better affidavit to IA No. 1558 of 2018. The same may be filed with advance copy to the other side. Response to the same may be filed with advance copy to the other side.

List the matter on ***13.11.2018.***

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Manjula Chellur)
Chairperson

ts/vg